

(c) During November, 1980, about 1.98 lakh tonnes of foodgrains were loaded for movement to West Bengal. During December, 1980, movement of about 2.23 lakh tonnes of foodgrains has been programmed out of which more than 18,000 tonnes have been loaded upto 3rd December, 1980.

12.00 hrs.

PAPERS LAID ON THE TABLE

REVIEWS ON AND ANNUAL REPORTS OF TECHNICAL TEACHERS TRAINING INSTITUTES, NORTHERN REGION, (CHANDIGARH) AND SOUTHERN REGION, MADRAS FOR THE YEAR 1979-80

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):—

(1) (i) Annual Report of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1979-80 along with Audited Accounts.

(ii) Review by the Government on the working of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1979-80. [Placed in Library. See No. LT-1519/80].

(2) (i) Annual Report of the Technical Teachers' Training Institute (Southern Region) Madras, for the year 1979-80 along with Audited Accounts.

(ii) Review by the Government on the working of the Technical Teachers' Training Institute (Southern Region) Madras, for the year 1979-80. [Placed in Library. See No. LT-1529/80].

STATEMENT CORRECTING ANSWER TO STARRED QUESTION No. 98 DATED 24.11.80

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF): On behalf of Shri Bhishma Narain Singh, I beg to lay on the Table a statement correcting the answer given by him on the 24th November, 1980 to Starred Question No. 98 by Shri Chintamani Panigrahi regarding News-item captioned "DDA Flouts Master Plan for 3 Star Hotel." [Placed in Library. See No. LT-1521/80].

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHR R. V. SWAMINATHAN): I beg to lay on the Table a copy of the Sugar (Price Determination for 1980-81 Production) Order, 1980 (Hindi and English versions) published in Notification No. GSR 650(E), in Gazette of India dated the 13th November, 1980 under sub-section (6) of section 3 of the Essential Commodities Act 1955. [Placed in Library See No. LT-1522/80].

NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944

SHRI R. V. SWAMINATHAN: On behalf of Shri Maganbhai Barot, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:—

(i) GSR 669(E) published in Gazette of India dated the 29th November, 1980 together with an explanatory memorandum regarding extension of exemption to wet blue hides and skins from the whole of the basic and auxiliary duty of customs upto 30th November, 1981.

(ii) GSR 670(E), published in Gazette of India dated the 29th November, 1980 together with an explanatory memorandum making certain amendment to Notification No. 77-Customs, dated the 18th June, 1977 so as to fix basic customs duty on stainless steel bright bars and wire rods at 60 per cent *ad valorem*.

(iii) GSR 671 (E), published in Gazette of India dated the 29th November, 1980 together with an explanatory memorandum regarding extension of exemption of whole of customs duty on rough uncut precious stones upto 31st March, 1981.

(iv) GSR 1222, published in Gazette of India dated the 29th November, 1980 together with an explanatory memorandum prohibiting the export of maps on a scale of 1/4th inch or more equal to a mile and the microfilms of such maps depicting any part of India including its international boundaries and showing topographical features by contours. [Placed in Library. See No. LT-1523/80].

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) GSR 666(E), published in Gazette of India dated the 29th November, 1980 together with an explanatory memorandum making amendment to Notification Nos. 68-76-CE and 69/76-CE, dated the 16th March, 1976 to substitute "Rs. 3500/- per metric tonne" in place of the previous "Rs. 3000/- per metric tonne."

(ii) GSR 668(E), published in Gazette of India dated the 29th November, 1980 together with an explanatory note regarding continuance of the concessional rates of duty on naphtha based LDPE, HDPE, Polypropylene, PVC and

Phthalic anhydride beyond the 30th November, 1980. [Placed in Library. See No. LT-1524/80].

PROCLAMATION IN RELATION TO STATE OF ASSAM UNDER ARTICLE 356(3) OF CONSTITUTION

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table a copy of the Proclamation (Hindi and English versions) dated the 6th December, 1980 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 12th December, 1979 in relation to the State of Assam, published in Notification No. GSR 684(E), in Gazette of India dated the 6th December, 1980, under article 356(3) of the Constitution [Placed in Library. See No. LT-1528/80].

12.02 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 26th November, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business